

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH AT PUNE
Original Application No. 84/2019(WZ)**

Vinaykumar V. Jathar

... Applicant

v/s

State of Maharashtra & Ors.

... Respondents

**Affidavit on behalf of the Respondent - Maharashtra Pollution
Control Board**

I, Chandrakant Shinde, Age – Adult, Occupation-Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Ahmednagar , having my office at Savitribai Phule Vyapari Sankul, 1st Floor, Hall Nos.2 & 3, Near T.V. Center, Savedi, Ahmednagar-414 003, do hereby state on solemn affirmation as under :-

1. I have perused the papers and proceedings in the above matter. I am conversant with the facts of the case and am able to depose the same. I am filing this affidavit in compliance of the Order dated 12/05/2023 passed by this Hon'ble Tribunal.

Chandrakant Shinde

BEFORE ME

Y. B. POTE
ADVOCATE & NOTARY PUBLIC
AHMEDNAGAR & PUNE
M: 9422222293, 9503051111



2. I say and submit that the present Application is filed by the Applicant alleging that the establishment of 26 MW co-generation unit on a land bearing Gut No.52/2, village Limpangaon, Tal. Shrigonda, Dist. Ahmednagar falls within the eco-sensitive Zone.
3. I say & submit that the Hon'ble NGT in its order dated 12/5/2023 stated that "*the question remains that the Consent to Establish was granted in the year 2018 when the Notification was not in force, therefore, the Respondent MPCB to explain as to why as per the then prevailing Rule, which says that in case there is no demarcation of the Eco-sensitive area by a Notification, the area of 10 Kms from the periphery of Sanctuary would be treated to be Eco-sensitive zone, would not be applicable to the present case.*"
4. I say & submit that the Central Govt. had issued the guidelines for declaration of Eco-sensitive Zone around National Park & Wildlife Sanctuaries on 9/2/2011 to all the States and requested for forwarding site specific proposals for declaration of Eco-Sensitive Zones around National Parks & Wildlife Sanctuaries. As per the said Guidelines, certain activities within the Eco-sensitive Zone were also prevented. It is matter of record that those were only Guidelines issued by the Central Govt through the Deputy Inspector General of Wildlife Department & it was not a Notification.


BEFORE ME

Y. B. POTE
ADVOCATE & NOTARY PUBLIC
AHMEDNAGAR & PUNE
M: 9422222295, 9503051111





5. I say & submit that thereafter by virtue of Notification dated 11/2/2020, the Central Govt. by exercising the powers conferred by sub-section (1) & clause V & (XIV) of section 2 & 3 of section 3 of the Environment (Protection) Rules 1986 has declared/notified an area to an extent varying from 0 mtrs. to 400 mtrs. around the boundary of Great Indian Bustard Wild Life Sanctuary in Ahmednagar & Solapur Dist. in the State of Maharashtra as the Eco-sensitive Zone was specified. By the said Notification, the boundary description of the Greater Indian Bustard Wild Life Sanctuary & its Eco-sensitive Zone was specified.
6. I say & submit that the said declaration of Eco Sensitive Zone was done for the first time by the Central Govt. by virtue of the said Notification dated 11/2/2020 and as such no land was notified/declared as Eco Sensitive Zone in the Great Indian Bustard Wild Life Sanctuary prior to 11/2/2020.
7. I say & submit that the Respondent-Industry had applied for Consent to Establish for 26 MW Co-generation Plant vide Application dated 01-03-2018. The same was approved in the CAC meeting held on 18-05-2018 subject to conditions that the industry shall not take any effective steps for implementation of the project before obtaining Environmental Clearance as per EIA Notification, 2006 and amendments thereto. As per Para 2 of EIA Notification dated 14-09-2006, the effective steps includes starting of any construction work or preparation of land by the

BEFORE ME

Y. B. Pote

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M: 942222295, 9503051111

BEFORE ME

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ADVOCATE & NOTARY PUBLIC
AHMEDNAGAR & PUNE
M: 942222295, 9503051111

project management. However it is clarified by the MoEF vide office memorandum No. J-1103/41/2006-IA.II (I) Dated-19-08-2010, fencing of the site to protect it from getting encroached & construction of temporary shed(s) for the guard(s) & acquisition of land shall not be treated as an effective steps.

8. I say & submit that further the Respondent-Board had issued directions for stoppage of work of 26 MW Co-generation Plant vide letter dated 19-1-2019 as the Respondent-Industry has completed more than 50% work of installation of 26 MW Co-gen plant without prior Environmental Clearance. The Respondent-Board has forfeited the Bank Guarantee of Rs.10 Lakhs for violation of conditions of Consent to Establish. Further the Environment Department, Government of Maharashtra had granted Environment Clearance vide letter dated 11/9/2019 to the Respondent-Industry. This fact was brought to the notice by the Joint Committee in its report dated 6-3-2020.
9. I say & submit that the Respondent-Board had granted Consent to Establish dated 18-5-2018 to the Respondent-Industry prior to the said Notification dated 11-2-2020, subject to certain terms & conditions. Thereafter, the Respondent Board had granted 1st Consent to Operate dated 28/1/2021 to the Respondent-Industry, after issuance of Environment Clearance dated 11/9/2019 and issuance of Notification dated 11/2/2020. Copies of the Consent to Establish dated 18-5-2018 and 1st Consent to Operate dated

BEFORE ME

Y. B. POTE
ADVOCATE & NOTARY PUBLIC
AHMEDNAGAR & PUNE
M: 942222295, 9503051111



28-1-2021 are enclosed herewith and marked as **Annexure-I & II** respectively.

Solemnly affirmed on this 28.. day of July, 2023 at ..Ahmednagar.

For & on behalf of Respondent-
Maharashtra Pollution Control Board,

(Chandrakant Shinde)
Sub-Regional Officer-Ahmednagar

Advocate for Respondent-MPCB



BEFORE ME
Solemnly affirmed before me
by Chandrakant Shinde, occ - Service
who is identified before me R/O Ahmednagar
by office I.D.
whom I personally know



BEFORE ME

Y. B. POTE
ADVOCATE & NOTARY PUBLIC
AHMEDNAGAR & PUNE
M: 9422222295, 9503051111

28 JUL 2023

S.No. Y.B.P./N.T. 1950/2023



MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781
/4037124/4035273
Fax : 24044532/4024068 /4023516
Email : cac-cell@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor, Sion- Matunga
Scheme Road No. 8, Opp. Cine Planet Cinema, Near
Sion Circle, Sion (E),
Mumbai - 400 022

RED/LSI

Date- 18.05/2018

Consent No: Format 1.0/BO/CAC-CELL/UAN No. 0000041896/E/CAC-1805000822

To,
M/s. Sahakar Maharshi Shivajirao Narayanrao Nagawade S. S. K. Ltd.,
A/p - 51/1 Shrigonda, Tal. Shrigonda, '
Dist. Ahmednagar.

Subject: Consent to Establish Expansion for proposed 26 MW Co-generation unit under RED category.

Ref : Circulation Minutes of CAC dtd. 18.05.2018.

Your application: 0000041896.
Dated: 03.02.2018.

For: Consent to Establish Expansion for proposed 26 MW Co-generation unit, under RED category, under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent is granted for a period up to Upto commissioning of the unit or 5 yrs. whichever is earlier.
- The Proposed capital investment of the industry is Rs. 130.43 Cr.
(As per the C. A. certificate submitted by industry)
- The Consent is valid for the manufacture of -

Sr. No.	Product / By-Product Name	Maximum Quantity in MT/M
5	Electricity (Co-Gen)	26 MW.

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	48	As per Schedule -I	Co-gene. 48 CMD shall be 100% recycle
2.	Domestic effluent	6	As per Schedule -I	On land for gardening

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	Boiler (140 TPH)	1 no.	As per Schedule -II

6. Conditions about Non Hazardous Wastes:

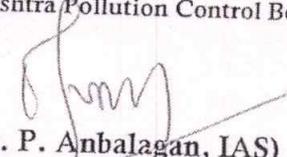
Sr. no.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Boiler Ash	19.06 T/D	N.A.	Sale to Brick Manufacture

7. Conditions under Hazardous Waste (MH & TM) Rules, 2008 for treatment and disposal of hazardous waste:

Sr. No.	Type Of Waste	Category	Quantity	UOM	Treatment	Disposal
-----N.A.-----						

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall comply the Directions of the CPCB regarding installation of online monitoring system and shall install online effluent quality monitoring system for the parameters flow, pH, BOD, COD & TSS and shall connect, upload the online effluent monitoring data at MPCB and CPCB server.
11. Industry shall adopt new technology for recycling of effluent including Air Cooled Condenser system for Co-gen and Condensate Polishing unit to sugar so as to minimize the use of fresh water for Co-gen. The water contained in the sugar cane is to be recovered fully & reused in process.
12. Industry shall use non water soluble grease to reduce the pollution load, at source.
13. Industry shall use mechanical seals to the juice pumps in order to avoid contamination of water used for vacuum seals.
14. Industry shall submit undertaking that they will not extract ground water/surface water unless obtains permission from CGWB/Irrigation Department as the case may be.
15. The first Consent to operate shall be issued only after submission of ground water permission from CGWB/Surface water permission from Irrigation department.
16. The applicant should not take any effective steps for implementation of the project before obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto. As per Para 2 of EIA notification dated-14/09/2006, the effective steps include starting of any construction work or preparation of land by the project management. However as clarified by the MoEF vide office memorandum no. J-1103/41/2006-IA.II(I); Dated-19/8/2010, fencing of the site to protect it from getting encroached & construction of temporary shed(s) for the guard(s) & acquisition of land shall not be treated as an effective steps.

For and on behalf of the
Maharashtra Pollution Control Board

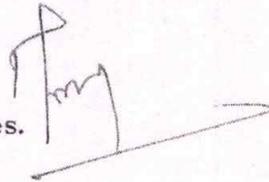

(Dr. P. Anbalagan, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1	2,60870/-	LBO16091252174	27.02.2018	Online Payment

Copy to:

1. Regional Officer MPC Board, Nashik & Sub-Regional Officer- Ahmednagar, M.P.C. Board, Solapur - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CAC desk- for record & website updation purposes.



Schedule-I

Terms & conditions for compliance of Water Pollution Control:

A] As per your application, you have proposed to provide Effluent Treatment Plant with capacity 400 CMD, comprising of Grit Chamber, Oil & Grease Trap, Neutralization Tank, Equalization Tank, Primary Clarifier, Aeration Tank, Secondary Clarifier & SDB's

B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Standards prescribed by Board (If any)
		Limiting Concentration in mg/l, except for pH
01	pH	5.5-9.0
02	Oil & Grease	10
03	B. O. D.	100
04	C. O. D.	250
05	T. D. S.	2100
06	Chlorides	600
07	Sulphates	1000
08	Suspended Solid	100

C] The treated effluent 48 CMD of the co-gen shall be recycled 100% in the process.

D] Industry shall provide separate primary treatment for effluent generation from DM plant.

E] Industry shall provide flow meter at Inlet of ETP of Sugar & Co-Gen Units, and to maintain the record with data logging system.

1) A] As per your consent application, you have proposed to provide the septic tank and soak pit for treatment of domestic effluent.

B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards/ prescribed under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

(1)	Suspended Solids.	Not to exceed	100	mg/l.
(2)	BOD 3 days 27°C.	Not to exceed	100	mg/l.

C] The treated sewage 6 CMD shall be disposed on land of 30 acres for gardening /irrigation.

3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub-Regional Office of the Board.

4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

- 5) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	1001
2.	Domestic purpose	6
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	6
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	---

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

Schedule-II

Terms & conditions for compliance of Air Pollution Control:

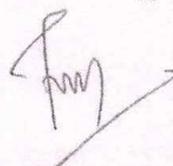
1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S %	SO ₂ Kg/Day
1.	Boiler (140 TPH)	ESP	60	Bagasse	720 MT/D.	0.2 %	2880

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines. (Concern section shall mention specific control equipments)
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

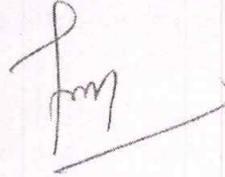
Particulate matter	Not to exceed	150 mg/Nm ³ .
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4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1.	C to E	10/- Lakhs	15 days.	Not to take effective steps for implementation of the project prior obtaining EC & compliance of conditions of Consent to Establish.	Till Obtaining EC & 1 st C to O.	Till Obtaining EC & 1 st C to O.

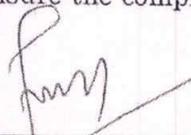


Schedule-IV
General Conditions:

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year , the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW(MH&TM) Rules 2008, which can be recycled
- 8) /processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 9) The industry should comply with the Hazardous Waste (M,H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous Waste (M,H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
- 10) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 11) **The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/ Activity.**
- 12) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 13) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 14) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 15) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 16) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

- b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel
- 17) The industry should not cause any nuisance in surrounding area.
- 18) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 19) The applicant shall maintain good housekeeping.
- 20) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a statement on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end, with the Environment Statement.
- 21) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 23) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24) The industry shall submit quarterly statement in respect of industries' obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
- 25) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 26) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.
- 27) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 28) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and 4th
 floor, Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E),
 Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-2101001161
 CONSENT-0000069715/CO

Date: 28/01/2021

To,
 M/s Sahakar Maharshi Shivajirao Narayanrao Nagawade SSK Ltd
 Plot No 52/2, Limpangaon Village, Tal- Shrigonda, Dist- Ahmednagar.

Sub: 1st consent to operate for 26 MW Co-generation unit, Under L.S.I RED Category

Ref:

1. Consent to Establish granted by Board vide No. BO/CAC-CELL/UAN NO. 0000041896/E/CAC-1805000822 DTD. 18.05.2018.
2. Environmental Clearance vide no. SEIAA-EC-0000001975 DTD. 11.09.2019.
3. Minutes of CAC Meeting dtd. 30.12.2020.

Your application No.MPCB-CONSENT-0000069715 Dated 16.04.2019

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions detailed in the schedule I, II, III & IV annexed to this order:

1. The Consent to Operate is granted upto: 31.07.2021
2. The capital investment of the Industry is Rs.130.435 Crs. (As per C.A Certificate submitted by industry).
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
1	Co-generation power plant	26	MW

4. Conditions under Water (P&CP) Act, 1974 for discharge of effluent:

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	48	As per Schedule -I	Recycle
2.	Domestic effluent	5	As per Schedule - I	onland for gardening / irrigation

5. Conditions under the Air (P& CP) Act, 1981 for air emissions:

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler (140 TPH)	1	As per Schedule -II

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
2	DG set (750 KVA)	1	As per Schedule -II

6. **Conditions about Non Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Boiler Ash	19.6	Ton/D	Nil	As a soil conditioner to member farmers
2	ETP Sludge	5	Ton/D	Compost	Own garden
3	Canteen Waste	0.5	Ton/D	Compost	Own garden
4	Office Waste	0.5	Ton/D	Compost	Factory farm

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

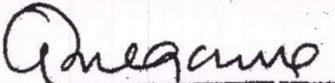
Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1		NA	0 --NA--	NA	NA

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDF, in compliance of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. The applicant shall comply with the conditions of the Environmental Clearance granted vide letter No. SEIAA-EC-0000001975 DTD. 11.09.2019
11. Consent is issued without prejudices with order passed as may be passed by the Hon'ble NGT. Industry shall comply with all orders passed and may be passed by the Hon'ble NGT.
12. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
13. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP system as preventive measures.
14. This consent is issued as per the Consent Appraisal Committee meeting dated 30.12.2020.
15. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	1304350.00	5450907	16/04/2019	NEFT

Copy to:

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC Desk for record & website updation purposes.



SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

- 1) A] As per your application, you have Provided Effluent Treatment Plant (ETP) of designed capacity of 1000.00 CMD consisting of Primary, Secondary, Tertiary for the treatment of 48.00 CMD Industrial effluent
- B] Industry shall provide CPU for recycle/reuse of treated effluent.
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 ^o C)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

D] The treated effluent 0.00 CMD shall be disposed on land for Irrigation on 0.00 hectares of own land under the bilateral agreement with farmers. In no any case treated effluent shall find its way outside the factory premises directly or indirectly.

E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.

F] Trade effluent of 48.00 CMD generated from Co-gen shall be 100% recycle in process.

G] CREP conditions for Sugar Factory

- i. Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
- ii. Waste water generation shall be reduced to 100 liters per tone of cane crushed.
- iii. Industry shall achieve zero discharge into In land surface water bodies.
- iv. 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.

H] Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.

- I] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.
- J] The unit shall optimize water use in industrial process & maintain records.
- 2) A] As per your application, you have provided septic tank and soak pit for the treatment of 5.00 CMD sewage.
- B] The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

- C] The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.
- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) **CONDITIONS FOR MOLASSES STORAGE**
- (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses shall be leakage or spillage.
- (ii) The capacity of tanks for storage shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
- (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
- (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
- (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
- (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	971.40
2.	Domestic purpose	6.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	14.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

Water consumption should be restrict as per Environmental Clearance.

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE III

Terms & conditions for compliance of Air Pollution Control:

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
1	Boiler (140 TPH)	Electrostatic Precipitator	73	Bagasse	1272 MT/Day	0.20	5084.00
2	DG set (750 KVA)	Acoustic Enclosures	4	HSD	200 Kg/Day	1.00	4.00

- 2) The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

- 2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm ³
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- 3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5 Industry should not use auxilliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxilliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.
- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to O	1000000	15 days	towards O & M of pollution control systems and compliance of consent conditions.	31.07.2021	30.11.2021

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

SCHEDULE-IV

General Conditions:

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).

- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment SR 371(E) dated 17.05.2002 and its amendments regarding noise limits for DG sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

[Handwritten Signature]

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and 4th
 floor, Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E),
 Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000139366/CR/2211000908

Date: 11/11/2022

To,
 Sahakar Maharshi Shivajirao Narayanrao Nagawade
 SSK Ltd.,
 Plot No 52/2, Limpangaon Village,
 Tal- Shrigonda, Dist. - Ahmednagar.



Your Service is Our Duty

Sub: Renewal of Consent for 3500 TCD sugar and 26 MW Co-generation unit, under RED category.

Ref: 1. Earlier consent granted vide no. Format1.0/CAC-CELL/UAN No. MPCB-CONSENT-0000113835/CR-2112001256 dated 23.12.2021.
2. Minutes of 6th CAC meeting held on 30.08.2022.

Your application No.MPCB-CONSENT-0000139366 Dated 15.06.2022

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Consent to Renewal is granted upto: 31.07.2023**
- The capital investment of the industry is Rs.Existing - 220.1143 Crs. + Expansion - 6.6896 Crs. Total - 226.8039 Crs. Crs. (As per C.A Certificate submitted by industry).**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	Sugar	15840	MT/M
2	Molasses	5760	MT/M
3	Press mud	5760	MT/M
4	Bagasse	40320	MT/M
5	Co-generation	26	MW

-
-
-
- Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	398	As per Schedule -I	48 CMD shall be 100 % recycle & 350 CMD shall be used on land for irrigation.

Sr No	Description	Permitted in CMD	Standards to	Disposal
2.	Domestic effluent	45	As per Schedule - I	On land for gardening

5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler No.1 &2	1	As per Schedule -II
2	Boiler No. III	1	As per Schedule -II
3	Boiler No V	1	As per Schedule -II
4	D.G. set	1	As per Schedule -II
5	D.G. set	1	As per Schedule -II
6	D.G. set	1	As per Schedule -II

(As per previous consent of existing unit)

6. **Conditions about Non Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Boiler Ash	2749	Ton/Y	Nil	Filter Material for Bio composting

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	5 Kg/Day	Nil	Mixed along with bagasse & Burned

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDf, in compliance of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP system as preventive measures.
12. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.
13. This consent is issued as per the 6th Consent Appraisal Committee meeting dated 30.08.2022.
14. The 1st consent to operate for expansion shall be consider only after submission of NOC from CGWA/Irrigation department for use of ground water/surface water.

15. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
16. Industry shall submit/extend Bank Guarantee of Rs. 25 lakh towards O & M of pollution control systems and compliance of consent conditions

This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



[Handwritten signature]

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Signed by: Dr. Y.B.Sontakke
Joint Director(WPC) & InCharge Of CAC-Cell
For and on behalf of,
Maharashtra Pollution Control Board
cac-cell@mpcb.gov.in
2022-11-11 17:45:47 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	453607.80	TXN2206001527	15/06/2022	Online Payment
2	25000.00	TXN2207000795	08/07/2022	Online Payment

Balance Payment Rs. 690175.6/- is pending with the Board as per earlier consent issued UAN No. 0000113835, which will be considered during next renewal.

Copy to:

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC-CAC desk for record & website updation.

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) **A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 1000 CMD consisting of Primary, Secondary, Tertiary for treatment of 398 CMD industrial effluent.**
- B] Industry shall provide CPU for recycle/reuse of treated effluent.**
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.**

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 ^o C)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

D] The treated effluent 350.00 CMD shall be disposed on land for irrigation on 150.00 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.

E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.

F] Trade effluent of 48.00 CMD generated from Co-gen shall be 100% recycle in process.

G] CREP conditions for Sugar Factory

- i. Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
- ii. Waste water generation shall be reduced to 100 liters per tone of cane crushed.
- iii. Industry shall achieve zero discharge into in land surface water bodies.
- iv. 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.

H] Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.

I] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.

J] The unit shall optimize water use in industrial process & maintain records.

2) A] As per your application, you have provided septic tank and soak pit for the treatment of 45 CMD sewage.

B] The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

C] The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) CONDITIONS FOR MOLASSES STORAGE:
 - (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
 - (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
 - (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
 - (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
 - (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
 - (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	1609.00
2.	Domestic purpose	50.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	7446.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
1	Boiler No.1 &2	Wet Scrubber	30	Bagasse	27000 Kg/Hr	0.20	2592.00
2	Boiler No. III	Wet Scrubber	30	BAGASSE	15000 Kg/Hr	0.20	1440.00
3	Boiler No V	Wet Scrubber	60	BAGASSE	15000 Kg/Hr	0.20	1440.00
4	D.G. set	NA	5	HSD	60 Ltr/Hr	1.00	28.80
5	D.G. set	NA	5	HSD	45 Ltr/Hr	1.00	21.60
6	D.G. set	NA	5	HSD	45 Ltr/Hr	1.00	21.60

(As per previous consent of existing unit)

2) The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

- 1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.
- 2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm3
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- 3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
 - 4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
 - 5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.
- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.**
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).**

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	2500000	15 days/To be extended	Towards O & M of pollution control systems and compliance of consent conditions	31.07.2023	31.01.2024

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

SCHEDULE-IV**General Conditions:**

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.

- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

This certificate is digitally & electronically signed.

